



2026:AHC:22770

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 1482 of 2026

Shree Prakash Mishra And 34 Others

.....Petitioner(s)

Versus

State Of Uttar Pradesh And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Arti Srivastava, Karedin
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Learned counsel for the writ petitioners seeks to withdraw the writ petition on behalf of petitioner nos. 5, 6, 9, 10, 13, 22, 27, 31 and 32 with liberty to file the writ petition before the Court having territorial jurisdiction.
2. The writ petition is dismissed in so far it pertains to petitioner nos. 5, 6, 9, 10, 13, 22, 27, 31 and 32 with the aforesaid liberty.
3. Heard Ms. Arti Srivastava, learned counsel for the rest of the writ petitioners and Sri Manish Kumar, learned Standing Counsel for the State.
4. Prayer in the present writ petition is for a direction to the respondents to make payment of salary of to the rest of the writ petitioners of Senior Auditor.
5. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
6. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order bearing in mind the eligibility and suitability in that regard.

February 3, 2026

N.S.Rathour

(Vikas Budhwar,J.)